

Item No.11

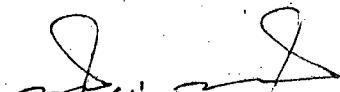
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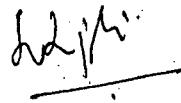
MA 1829/2005  
OA 2748/2002

Present: Sh. Amit Anand, proxy for Sh. Sudershan Rajan, counsel for applicant  
Sh. S.M. Arif, counsel for respondents

MA 1829/2005

Present MA is filed for execution of order dated 13.4.2004 passed in OA No.2748/2005 with other connected OAs. Earlier MAs 2614 & 2615 of 2004 extending time upto 30.4.2005 for implementing aforesaid directions were also disposed of. In this regard, Sh. S.M. Arif, learned counsel for respondents points out that aforesaid order has been challenged before the Hon'ble Delhi High Court vide Writ Petition (Civil) No.3070/2007, in which vide order dated 27.4.2007. notices have been issued returnable on 29.8.2007. Learned counsel further points out that pursuant to directions issued by this Tribunal, applicants continue work in this concerned scale and only direction issued had been to re-examine latter and take a final decision and till then the status-quo, qua the scale had maintained. In the circumstances, present MA stands disposed of with liberty to applicants to take appropriate steps after disposal of aforesaid Writ Petition.

  
(Mukesh Kumar Gupta)  
Member (J)

  
(L.K. Joshi)  
Vice-Chairman (A)

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